

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No.830/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2019**

Name of the Company: Safex Fire Services Ltd  
V/s  
Himgiri Solutions Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRANAV TRIPATHI	Adv	OC	
2.				

**ORDER**

The Petitioner is represented through Learned Counsel.

The Proof of dispatch is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the petitioner.

List the matter on 21.01.2020 for hearing before admission.

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 4th day of December, 2019.